

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 1836

TO BE ANSWERED ON THE 8TH MARCH, 2016/PHALGUNA 18, 1937 (SAKA)

MISUSE OF UNIFORMS

1836. SHRI ASHOK SHANKARRAO CHAVAN:
KUNWAR HARIBANSH SINGH:
SHRI GAJANAN KIRTIKAR:
DR. J. JAYAVARDHAN:
DR. SUNIL BALIRAM GAIKWAD:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether as per guidelines, civilians and shopkeepers are not allowed to wear or sell combat uniforms in the country;

(b) if so, the details thereof;

(c) whether the Government is aware that shops are selling military fatigues, boots and berets freely in various parts of the country;

(d) if so, the action taken/being taken by the Government against the guilty shopkeepers; and

(e) the further steps taken/being taken by the Government to create awareness among the people in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (e): Wrongly wearing and sale of uniform of soldier, sailor or airman is punishable under section 140 IPC. Law enforcing authorities are supposed to take appropriate action against non-entitled persons wearing such outfits.
